

[*Translation*]

SHRI HARI KEWAL PRASAD (Sailempur): Mr. Speaker, Sir, with your permission I want to raise a question of public importance. Though concern is expressed in this House continuously over the law and order situation, yet in Uttar Pradesh the law and order has deteriorated considerably. I want to cite an example. I have just returned from Deoria district on 2nd of this month. I have returned from Pathardeva town. Four women of that place were—
(*Interruptions*)

MR. SPEAKER: Not like this. You have given notice about Central School and you are raising an other matter.

(*Interruptions*)

SHRI HARI KEWAL PRASAD: This incident of Uttar Pradesh has appeared in Dainik-Jagran. It is not about Central School but it is the question of Deoria district of Uttar Pradesh. The station incharge, Shri Vijay Shankar Rai, along with his full force, went to the house of that man at 12 O'Clock in the night and got the door forcibly broken. Then he made all the four women stand together and they were stripped naked. After stripping all the four guns and canes. ... (*Interruptions*) The women were raped ... (*Interruptions*) After raping the women, a surprising thing—
(*Interruptions*)—

[*English*]

MR. SPEAKER: This is not going on record now.

(*Interruptions*)*

MR. SPEAKER: You please sit down. (*Interruptions*) Please take your seat. (*Interruptions*) Mr. Nitish Kumar, please take your seat.

Now I am trying to give you a chance. All of you want to talk at one and the same time. What is it you are trying to do? Please do not do like that. This is in your interest. I am allowing one after the other. And if I give you a chance, you finish it within one or two minutes. (*Interruptions*). What is this? How does it help you? How does it bring to the notice of the Government?

I am allowing one after the other. Once I give you a chance, you finish it within one or two minutes and sit down. Instead of understanding it, you are not allowing other Members to speak. You are not allowing your Members also to speak. What is this? Can it go on like this? Please don't do this.

(*Interruptions*)

MR. SPEAKER: I will allow the lady Member to speak later. Now, Mr. K. P. Singh Deo.

SHRI K. P. SINGH DEO (Dhenkanal): Mr. Speaker, Sir, a rein of terror has been let loose in Orissa. Every time there is an election, whether it is parliamentary election or the municipal election, not only rigging but also booth capturing is taking place resulting in the burning down of houses of Harijans and tribals. It has happened in Cuttack. It has happened in Sambalpur. It has happened in Brajrajnagar. It has appeared in *The Indian Express* and *The Times of India* today. It is a constitutional obligation of the Central Government to safeguard the life, liberty and safety of advises and Harijans.

I am not talking so much about rigging as the consequences of the election which is taking place. Only three days have elapsed since the municipal elections in Orissa.

MR. SPEAKER: Would you like the municipal elections to be discussed now?

(*Interruptions*)

SHRI K. P. SINGH DEO: It has appeared in the Press. Harijans' and advises' houses have been burnt in Gosmara, in Dumdum, in Athmali, in Dhenkanal, in Gobindpur, in Brajrajnagar.

MR. SPEAKER: This is exactly what I have been saying.

(*Interruptions*)

SHRI K. P. SINGH DEO: I can understand, Sir, that it is the duty of the State Government. But when advises and Harijans are affected, it is a constitutional obligation of the Centre. What is the recourse? You kindly give us the protection. Kindly direct us what do we do? (*Interruptions*)

MR. SPEAKER: Please sit down. (*Interruptions*) Now you have asked a question. I am trying to respond. Now you have asked what you can do. You can ask your colleagues in the Legislative Assembly to raise it there. What is the point in raising those points over which this Parliament has no jurisdiction - whether it is against some person or it is about municipal elections or somebody, as was raised yesterday also? We are all guilty of this - raking up the matter over which we have no jurisdiction.

SHRI K. P. SINGH DEO: The reason I ask is that the elections are held under the Representation of the People Act. Secondly, Constitution guarantees life and liberty to scheduled castes and scheduled tribes.

MR. SPEAKER: Municipal elections are under State Government. You know it very well, Mr. K.P. Singh Deo.

SHRI SRIKANTA JENA (Cuttack): You are giving a right suggestion to them.

MR. SPEAKER: Now you tell Mr. Ramashray Prasad Singh the same thing. (*Interruptions*) This applies to him also.

(*Interruptions*)

SHRI SRIKANTA JENA (Cuttack): Unfortunately, the Congress Party is not having a Legislature Party inside the Orissa Assembly. That is the whole problem. (*Interruptions*)

MR. SPEAKER: The hon. Member from Punjab is to speak for the first time here. So, I request the hon. Members to show him courtesy.

SHRI HARCHAND SINGH (Ropar): Honourable Speaker, a fresh wave of terror and violence has started raising its ugly head in Punjab. This terror wave has already claimed its victims, that is, a section of employees especially teachers who participated in the conduct of elections. There is total fear psychosis among the polling personnel numbering about one lakh or so and they are receiving threats to their physical security. There is an imminent danger to their families also. The militants have threatened them, especially the teachers, that they would be eliminated as and when the schools open in the first week of March. As already known, the voters and supporters of political parties are already under the threats of physical elimination.

If the present threats to the polling personnel who have discharged their duties in the interest of the nation, are allowed to materials, then the people will lose faith in the Government and the credibility of the administration will also suffer an irreparable loss.

I have received hundreds of messages from the affected personnel in this regard. In such a grave situation, when the lives of lakhs of employees, especially teachers, are at stake, I want to draw the attention of the Home Minister to this matter of extreme urgent importance so that all out effective measures could immediately be taken to